

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. No. 308/2015  
O.A. No. 4115/2014

New Delhi, this the 7<sup>th</sup> day of October, 2015

**HON'BLE MR. JUSTICE SYED RAFAT ALAM, CHAIRMAN  
HON'BLE MR. P.K. BASU, MEMBER (A)**

Shri R.C.Meena  
S/o Shri Ram Jivan  
R/o E-3, MCD Flats,  
Bhamasha Market  
Kamla Nagar  
Delhi-110 007.

.. Applicant

(Petitioner in person)

Versus

Shri Puneet Goel,  
Commissioner, MCD (South),  
9<sup>th</sup> Floor, Dr. S.P. Mukherjee Civic Centre  
J.L.Marg, New Delhi.

.. Respondent

(By Advocate : Shri R.K. Jain)

**ORDER (ORAL)**

**By Hon'ble Mr. Justice Syed Rafat Alam**

At the outset, the learned counsel for the respondent - South Delhi Municipal Corporation produced copy of Office Order dated 21.09.2015 and submitted that after considering the inquiry report, the competent authority has exonerated the applicant of the charges, vide order dated 15.09.2015 and,

therefore, nothing survives in this proceeding. The applicant, who is present in person, has not disputed this position.

2. In view of the above, we are of the view that order of this Tribunal dated 28.11.2014 in O.A. No.4115/2014 has fully been implemented, and as such, no further action is required to be taken. The C.P. is, accordingly, dismissed. The respondent is discharged from notice.

**(P.K. Basu)**  
**Member (A)**

**(Syed Rafat Alam)**  
**Chairman**

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